

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 76 of 2016

[Arising out of Order-in-Appeal No. JAL-EXCUS-000-APP-218to219-15-16 dated 29.10.2015 passed by the Commissioner (Appeals), Chandigarh-II]

M/s Pepsico India Holdings Pvt Ltd**Appellant**

VERSUS

Commissioner of Central Excise & Service Tax, Chandigarh-II**Respondent**

APPEARANCE:

Present for the Appellants: Sh. B.L. Narasimhan, Advocate

Ms. Krati Singh, Advocate

Sh. Aman Singh, Advocate

Present for the Respondent: Sh. Siddharth Jaiswal (Jt. Commr.), AR

Sh. Harish Kapoor (Supdt.), AR

Sh. Raman Mittal (Insp.), AR

CORAM:

HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 06.02.2024

DATE OF DECISION: 12.02.2024

ORDER

The appeal is allowed. For order, see Order of date passed in
Excise Appeal No. 2819 of 2011.

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)